

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

**Item No. 208
Cont. A (CA) No. 07/425/JPR/2022
Under Section 425 of
Companies Act, 2013**

In the matter of:

Mr. Shanti Lal Maroo

...Petitioner

Versus

M/s American International Health Management Ltd. & Ors.

...Respondents

Due to paucity of time, the matter could not be taken up. Post the matter
to 24.04.2023.


(Prabhū Dayal Sewda)
Court Officer

March 14, 2023